

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

Service Tax Appeal No. 50872 of 2019

(Arising out of Order-in-Appeal No. 43/ST/APPL-I/EAST/2018 dated 13.09.2018 passed by the office of the Commissioner, Central Tax/GST, Delhi (Appeal-I))

Karan Cable Networks

...Appellant

Versus

Commissioner, CGST-Delhi

...Respondent

APPEARANCE:

Shri Varun Gaba, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)

Final Order No. 52074/2021

Date of Hearing: 15.12.2021

JUSTICE DILIP GUPTA

Learned counsel for the appellant states that a certificate in form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant towards full and final payment of the tax dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**